

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 101  
CP No. 85/241(1)-242(1)/JPR/2019  
Under Section 241(1)-242(1) of  
Companies Act, 2013

**In the matter of:**

**M/s Mewar Hi Tech Engineering Ltd. & Anr.**

...Petitioners

**Versus**

**Udaipur Chamber of Commerce and Industry Udaipur & Ors.**

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Petitioner : Sagrika Joshi, Adv.

For the Respondent : Kartavya Shukla, CA

**ORDER**

Heard Ms. Sagrika Joshi, Adv. appearing on behalf of the Petitioner. Mr. Kartavya Shukla, CA appearing on behalf of the Respondent. It is submitted by learned counsel for the Petitioner that arguing counsel Ms. Nivedita R. Sarada is unable to participate in the proceeding today due to personal exigency. Learned counsel for the Respondent has been timely informed. In the interest of justice, list the matter on 21.03.2024.

 Sdr

(Rajeev Mehrotra)  
Technical Member

 Sdr

(Deep Chandra Joshi)  
Judicial Member

February 08, 2024